GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

STARRED QUESTION NO:182 ANSWERED ON:01.08.2003 DELIMITATION COMMISSION AMAR ROY PRADHAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether as per 'The Delimitation Act, 2002', the Government was required to constitute Delimitation Commission;
- (b) whether the Commission has been constituted;
- (c) if so, its composition and the time by which it will start functioning;
- (d) whether the Commission is likely to look into the reasons for not conducting census work of Indian citizens residing in Indian Enclaves within Bangladesh territory;
- (e) if so, by when; and
- (f) if not, the justification for excluding these Indian citizens from voter's list while making fresh delimitation?'

Answer

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

- (a) to (c) Yes, Sir. As per the provisions of the Delimitation Act, 2002, the Delimitation Commission was constituted on 12.7.2002 with Justice Shri Kuldip Singh, a retired judge of the Supreme Court as the Chairperson and Shri B.B. Tandon, Election Commissioner and State Election Commissioners of the concerned States as ex-officio members. The Commission started functioning from the day of its constitution, with secretarial assistance from the Election Commission of India.
- (d) No, Sir.
- (e) Does not arise.
- (f) The Ministry of External Affairs has informed that there are 111 Indian enclaves in Bangladesh to which India has no administrative control or access. Presently, there is no reliable estimate of the population in enclaves of India in Bangladesh as census operations have not been conducted in these enclaves since 1951. It is, therefore, not possible to carry out delimitation work in respect of population residing in the Indian enclaves within Bangladesh territory.